

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/03/2018 AT 10.30 AM

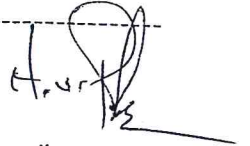
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/73/2018
NAME OF THE PETITIONER(S) : NAMAKKAL RASI LOOMS CLUSTERS PVT LTD
NAME OF THE RESPONDENT(S) : ROC, COIMBATORE
UNDER SECTION : 252

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. S. CHANDRANOUJI
N.V. PRAKASH

COUNSEL FOR PETITIONER



2. B. Sarathbabu

for ROC, Coimbatore

B. Sarathbabu

M/s. Namakkal Rasi Looms Clusters Pvt. Ltd

-vs-

RoC, Coimbatore

ORDER

Counsel for the Petitioner present. Counsel for the RoC present and he has filed the objections. The same is placed on record.

The Petitioner Company has been incorporated during July 2010, thereafter no Balance Sheet or Annual Return was filed, due to which the RoC concerned initiated action under Section 248 of the Companies Act, 2013, and struck off the name of the Company from the Register of Companies.

Heard the Counsel for the Petitioner and perused the records. It appears that the object of the Company is to establish the project relating to auto loom units to provide various comprehensive services for the growth of textiles, garment and its related industries in Namakkal and neighbouring districts. The State Government and the Central Government both did agree to finance the project as per the main object of the Company. It has been submitted by the Counsel for the Company, that the time has been consumed in getting the clearance of the project from the State Government and the Central Government. The Petitioner Company was not in the business due to the said reason during the period for which it defaulted in making the compliance with the provisions of the Companies Act, 2013.

Now, the required clearance is/are available and the Company is likely to start its business and requires to be restored to the Register of Companies.

The submissions of the Counsel for the Company are plausible, therefore the Application is allowed with a direction to the concerned RoC to restore the name of the Petitioner Company to the Register of Companies.

The Petitioner Company is directed to file all the pending Annual Returns and Balance Sheets within the time that may be prescribed by the RoC.

A fine to the tune of Rs.10,000/- is imposed on the Petitioner Company, which shall be reimbursed to the office of the concerned RoC as per the procedure prescribed for incurring expenses for restoration of the name of the Company. The Company is directed to file an Affidavit to the effect that no tainted money has been deposited in its accounts during the period of demonetization.

Accordingly, the Application stands **disposed of**.

-sd-
(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

MS